

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

20/02/2019

O.A./260/209/2018

R K MEHER

M.A./260/310/2018

-V/S-

M.A./260/28/2019

D/O POST

FOR C.D

ITEM NO:7

FOR APPLICANTS(S) Adv. : Mr. P.N. Mohanty

FOR RESPONDENTS(S) Adv.: Mr. S.B. Mohanty

Notes of The Registry	Order of The Tribunal
	<p>Heard Learned Counsels for the applicant and respondents.</p> <p>The applicant has filed M.A.28/19 for condonation of delay in filing M.A. No.310/18 for restoration of the O.A. It is stated in the delay condonation application that the application has been filed within one month of the receipt of copy of the order of this Tribunal dated 09.05.2018 when the O.A. was dismissed for default. Accordingly, both the M.As are allowed. The O.A. is restored.</p>
	<p>Ld. Counsel for the Applicant submitted that the applicant was engaged as provisional basis as GDSBPM and subsequently disengaged. Applicant has made a representation dated 10.11.2017 (Annexure-A/4) addressed to Respondent No.3. He submitted that the applicant's representation may be disposed of by the respondents. Ld. Counsel for the respondents objected to that representation.</p>
	<p>In view of the limited prayer made by the learned counsel for the applicant as above and taking note of the fact that the representation dated 10.11.2017</p>

filed by the applicant is pending, the O.A. is disposed of at this stage with a direction to Respondent No.3/competent authority to consider the representation dated 10.11.2017(Annexure-A/4) of the applicant as per the provisions of law and dispose of the same by passing a speaking and reasoned order under intimation to the Applicant within a period of two months from the date of receipt of this order.

It is made clear that we have not expressed any opinion on the merit of this case while passing this order. The O.A. is disposed of accordingly . No costs.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

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